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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5520/2025 & CM APPL. 25135/2025

RAJENDRA KUMAR SAHUPetitioner Through: Mr. Abhay Kumar Bhargava, Mr. Satyaarth Sinha and Ms. Khushi, Advs. versus

UNION OF INDIA & ORS.Respondents Through: Mr. Jagdish Chandra, CGSC for UOI with Mr. Tushar Arora and Mr. Shubham Kumar Mishra, Advs.

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE AJAY DIGPAUL

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ORDER (ORAL) 15.05.2025

C. HARI SHANKAR, J.

1. Ms. Khushi, learned Counsel for the petitioner seeks leave to withdraw the writ petition as she submits that certain details have to be incorporated. She submits that she would be filing a fresh petition with requisite details.

2. Leave and liberty is granted as aforesaid. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 15, 2025 gs

Click here to check corrigendum, if any